

**IN THE COURT OF ACMM -EAST KKD DELHI**

**State vs. Shahrukh**  
**FIR No: 56/2020**  
**PS New Ashok Nagar**  
**U/s 356/379/34 IPC**

**26.06.2020**

**A bail application under Section 437 Cr.P.C. through VC.**

Present: Sh. Ramesh, Ld. APP for the State through VC  
Sh. D.K. Santoshi, Ld. Counsel for accused through  
VC

Reply is received from the IO

Accused is stated to be in JC.

Submissions on bail application heard.

Reply of IO perused.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in J.C since 19.02.2020. It has been argued that investigation in the matter has already been completed and the charge sheet has also been filed in the court. It has been argued by Ld. Counsel for accused that no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that

accused/applicant may be granted bail.

Ld. APP would argue that appropriate orders may be passed on the application.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 19.02.2020. Sufficient time has already been passed. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions :-

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused

stands disposed of.

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

**DINESH**  
**KUMAR**

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by DINESH  
KUMAR  
Date: 2020.06.26  
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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/26.06.2020.**

**IN THE COURT OF ACMM -EAST KKD DELHI**

**FIR No.62/2020  
PS Preet Vihar  
State Vs Unknown**

**26.06.2020**

**Through Video conferencing**

**Application for releasing vehicle no. DL 7SCG 8898 on superdari.**

Present: Ld. APP for the State through VC.  
Sh. Jain Sahab, Ld. counsel for applicant through VC.

Reply received from the IO, in which it is mentioned that mechanical inspection of the vehicle has already been conducted and he has no objection, if the vehicle in question is released on superdari.

Submission heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State CrI. M.C. 4485/2013 and CrI. M.A. No. 16055/2013**, the above said vehicle be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs. 40,000/- (Rs. Forty thousand only) to the satisfaction of the IO. The superdar shall produce the vehicle in court during trial if required.

The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the vehicle in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed panchanama be also

prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number. It is further directed that the applicant shall join the investigation/trial as and when directed to do so and will also undertake that he/she will intimate to the court and address which he/she may change during the course of time.

Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

Applicant shall be at liberty to dispose off the case property.

The documents of the property which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

**DINESH  
KUMAR** Digitally signed  
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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/26.06.2020**